

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.687/95

New Delhi this the 1st day of May, 1995.

Hon'ble Shri J.P. Sharma, Member (J)  
Hon'ble Shri B.K. Singh, Member (A)

1. Smt Kamalni Kumari  
W/o Shri Chand Bahadur Bhatnagar,  
Crafts Instructor in Embroidery,  
Industrial Training Institute  
Siri Fort, New Delhi.
2. Smt. Yashoda Devi,  
D/o Shri Inderjeet Singh  
Crafts Instructor  
Industrial Training Institute,  
Siri Fort, New Delhi. ...Applicants

(By Advocate : Ms Hetu Arora, Proxy Counsel  
for Shri S.K. Dubey

VERSUS

GOVERNMENT OF NATIONAL CAPITAL TERRITORY  
OF DELHI, THROUGH

1. Director  
Directorate of Training &  
Training Education,  
C-Block, Vikas Bhavan,  
New Delhi.
2. Dy Director (Training)  
Dte of Training and  
Technical Education,  
C-Block, Vikas Bhavan,  
New Delhi. ...Respondents

(Departmental Representative : Shri H.L. Suri)  
(Supdt.)

JUDGEMENT (ORAL)

(Hon'ble Shri J.P. Sharma, Member (J) )

Both the applicants are working as Crafts  
Instructor in the Industrial Training Institute,  
Siri Fort, under the Government of India, NCT  
Delhi and had an apprehension that the  
respondents are going to hold a selection for the  
post of Foreman Instructor in pursuant to the

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Circular bearing No.32(5)/89-Trg/ADMN/26888 dated 16.12.1993 without calling the applicants to participate in that selection though the applicants have submitted their application to be considered for the said post. Since the selection was to be held on 18.04.95 by holding a written test, the present application was filed on 7.4.95 in which the applicants have prayed that a direction be issued to the respondents to quash the selection to be held on 18.04.95 for the post of Foreman Instructor and the respondents be further directed to fill up the said post of Foreman Instructor through an Interview by calling upon the applicants who had applied for the post.

2. A notice was issued to the respondents. In reply to the notice Shri H.L. Suri, Superintendent (Technical) appeared on behalf of the respondents (R-1 & R-2) and Proxy Counsel Ms Hetu Arora appears and states that counsel for the applicant, has gone out.

3. Normally we would have adjourned the matter but since Departmental representative who appeared on behalf <sup>of</sup> both the respondents gave a categorical unambiguous statement that the applicants have approached the Tribunal before approaching the department itself. While the similarly situated other persons approached the department on which the decision has been taken

(3)

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to call the applicants along with others who are eligible for the post of Foreman Instructor, and that the said selection for which the written test was to be held on 18.04.95 has since been postponed. It is also stated by the departmental representative that the selection will be held by calling the candidates only for the interview and not putting them to any written test. The relief prayed by the applicants is almost the same. In view of this statement of the departmental representative this application does not survive.

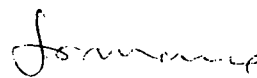
4. The application, therefore, is disposed of as infructuous since the respondents have themselves postponed the test to be held on 18.04.1995 and have taken a decision to call the applicants for interview along with others for the post of Foreman Instructor.

Cost on parties.



(B.K. SINGH)

Member (A)



(J.P. SHARMA)

Member (J)

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